[श्री अटल बिहारी वाजपेयी]

दिल्ली प्रशासन का यह काम नहीं था कि वहां देखते कि यहां पर पत्थर नहीं होने चाहियें । कर्मचारी अपने साथ पत्थर नहीं लाये थे । दिल्ली पुलिस ने भड़काने वाली कार्यवाही की और अप्रिय घटनायें हुई। कर्मचारियों की केन्द्रीय दर पर वेतन-भत्ते और पेंशन की मांग उचित है । अब उसे टाला नहीं जा सकता । केन्द्र सरकार अपने कर्मचारियों को जो सुविधायें और वेतन भत्ते दे रही है, उनसे राज्य कर्मचारियों को कब तक वंचित रखा जायेगा । वहां हड़ताल चल रही है । अगर प्रदेश सरकार के पास पैसे नहीं हैं तो केन्द्रीय सरकार को वित्तीय साधन देने चाहिये । यहां पर वित्त मंत्रालय के मंत्री महोदय विराजमान हैं, मंत्रीद्वय है, मैं उनसे अनुरोध करूंगा कि वे हरियाणा सरकार की मदद करें। मैं गृह मंत्री से मांग करता हूं कि यह दिल्ली की घटना है, दिल्ली केन्द्र शासित प्रदेश है, अतः कल की घटनाओं के बारे में वह बयान दें । मैं प्रधान मंत्री से भी अनुरोध करूंगा कि कर्मचारियों की भावनायें शुद्ध हैं, आप उनके प्रतिनिधिमंडल को बात करने के लिये निमंत्रण दें, उनकी मांगों को सुनें और उनका ठीक तरह से समाधान करें । मैं उनकी मांगों का समर्थन करता हूं ।

SHRI N. E. BALARAM (Kerala): Sir, I also associate myself with the statement made by Hon. Member, Shri Vajpayee. Yesterday I was also a witness to what happened. I cannot say the exact number, but a large number of men, women and workers were there who had come Trom Haryana. I am told that they have been agitating for the last so many months for the implementation of the Fourth. Pay Commission's Report and the Government is refusing to listen to them. They held a rally and I was also there at the meeting. Some newspapers reported that there was stone throwing. I did not see any stone-throwing. What I have seen is that several women were brutally beaten . by the police. It was a very painful thing. I would nwjuest the Government to moke an inquiry as quickly a« possible. The Government should also press upon the Haryana Government to implemeat the Fourth Pay Commission's Report for its employees.

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## REFERENCE TO THE HEAVY DE-MURRAGE BEING LEVIED BY CIVIL AVIATION AUTHORnTES AT THE iNDHtA GANDHI INTERNATIONAL AIRPORT DELHI

SHRI B1R BHADRA PRATAP SINGH (Ultnr Pradesh): Mr. Chairman, Sir, 1 am deeply obliged for giving me this opportunity to' raise this important question.

On Friday the newspapers reported that there was a fight between the police and customs authorities at the Indira Gandhi Inennational Airport.

[T|ie Deputy Chairman in the Chair.]

Today's Financial Express has reported that demurrage to the tune of Rs, 6 lakh-is collected every day at the Indira Gandhi International Airport. As a result of it a serious situation has arisen, particularly for importers, at the Indira Gandhi International Airport Cargo Terminal because of the delay in Customs clearance and the exorbitant demurrage charges of the International Airports Authority. Even for the time taken by the Custom*, it is the importer who has to pay the demurrage charges to the Airport Authority, in addition to the Customs duty and the penalty, if any. The demurrage charges are so exorbitant triat in several cases they, far exceed the value of the cargo and up till now hundreds of crores of rupees have been realised.

A major reason for the delay in customs clearance is the shortage of customs staff. But quite often clearance is also delayed deliberately by the Custom? staff to harass the importers who are their customers. There is no reasonable time frame for the Customs clearance procedure. Some of the appeals have been *pending* for years.

Importers have to deposit the customs duty even at the time of filling their hills

of entry and not after the final customs clearance. The entire system is causing undue hardship and harassment particularly to small industries and traders.

The Indira Gandhi International Airport has become an important cargo terminal not only for Delhi but for the. entire north-western region. Unless the clearance facilities are improved and procedures rationalised, the development of industry and trade in this region will be adversely affected.

While the Government is fully entitled to recover the customs duties and penalties, if any. from the importers, why should the importers be made to pay any demurrage for the uadue time taken by the Customs due to shortage of staff or lacfc of efficiency? The Finance Ministry should also, lake up with the Ministry of Civil Aviation the question of bringing the demurrage charges at Delhi in line with those at other ports. If necessary, a supplementary customs-bonded warehous-' ing facility with lower charegs be created near the present cargo terminal for any goods that remain the custody of the Customs and Airport authorities for more than a specified time. If a notice is given t© lift the cargo and it is not lifted, only j then they could be ficed or demurrage could be charged. But the importer does not know about its arrival. Why should he be fined? The basic question is, who^ prevents the importer from lifting the cargo. Sometimes it is the Customs people . and sometimes it 's the Airport Authority. One Department says : you don't lift it, and the other says, since you have not lifted, you arc fined. Why can't the two departments coordinate, instead of making contradictory demands? They must coordinate between themselves t0 the best interest of the consumer, in order 'to avoid any price-rise, because as I said, sometimes the amount of demurrage charged is more than the cost of the consignment. And the amount of demurrage is passed on to the cost to be borne by the consumer.

I thank you for giving me this opportunity.

**REFERENCE TO THE EVICTION NOTICED SERVED ON THE CIVILIAN RESIDENTS OF AGRA CANTONMENT**

**श्री अश्विनी कुमार** (बिहार) : माननीया उपसभापति जी, आपके माध्यम से उत्तर प्रदेश की छावनियों-केन्टोन्मेंट- में रहने वाले सिविल पापुलेशन के सामने जो एक नयी समस्या आयी है उस की ओर आपका ध्यान आकर्षित करना चाहूंगा। यह सर्वविदित है कि केन्टोन्मेंट्स में--जब से केन्टोनमेंट्स बनी हैं--बहुत बड़ी मात्रा में सिविल पापुलेशन रहती है। उनके अपने मकान हैं, दुकानें हैं, घर हैं जो उन्होंने खरीदे हैं, बनाये हैं। अभी-अभी जानकारी मिली है कि आगरा छावनी के अधिकारियों ने अब सिविल पापुलेशन को यह नोटिस दिया है, जिसमें यह कहा गया है कि आपके मकान नापे जायेंगे, उसका कीमत कितनी है उसका पता लगाया जायेगा। यह भी जानकारी मिली है कि यह नोटिस केवल आगरा में ही नहीं जी०ओ०सी० सेन्ट्रल कमांडेंट के अधीन जो 39 छावनियां हैं सब को भेजा गया है। आल इंडिया केन्टोनमेंट सिटीजन एसोसिएशन ने रक्षा मंत्री को इस बारे में आवेदन दिया है परन्तु अब तक उस ओर कोई ध्यान नहीं दिया गया है। मैं आपके माध्यम से सरकार का ध्यान इस ओर आकृष्ट करना चाहूंगा कि इस प्रकार के नोटिस देना केवल नियमों का ही उल्लंघन नहीं है बल्कि वहां, रहने वाले, 100-150 वर्षों से रहने वाले इंसानों की मानवता के खिलाफ भी है। छावनियों में बड़ी संख्या में लोग रहते हैं, वहां सब सुविधाएं उनको उपलब्ध हैं। इस नोटिस के कारण सिविल पापुलेशन के अन्दर एक घोर मानसिक बेचैनी व्याप्त हो गयी है और एक संघर्ष की स्थिति बनती चली जा रही है। आपके माध्यम से एक बात की ओर सरकार का ध्यान खींचना चाहता हूं कि सीलिंग एक्ट के अन्दर छावनी प्रशासन ने जो जमीन अधिग्रहण की है उसका भी आज तक कोई उपयोग नहीं किया है। वह भी खाली पड़ी है। तब अगर छावनी के लोग कहते हैं कि जमीन चाहिए काम करने